

Petitioner's oath in the case of succession certificate. (Rule 377)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19 .

Petition for succession certificate in respect of
certain debts and securities belonging to
(a) Deceased.

(a) Insert name in full place of residence and occupation. If deceased was a bachelor or spinster that should stated.

..... PETITIONER.

swear in the name of God

I, solemnly affirm

that I will well and truly administer the debts and securities comprised in the succession certificate to be granted to me and that I will render a true account thereof to this Honourable Court within one year from the date of the grant to be made to me or within such further time as the said Court may from time to time appoint.

Sworn

Solemnly affirmed at.....

This day of 19 .

Before me,

Assistant, Master/Associate,
High Court, Bombay.

Advocate for